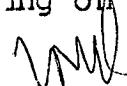


CCPA- 35/97

1./ 17.7.97. List it on 3.9.97 for hearing on CCPA.

/CBS/


(V.N. Mehrotra)
vice-chairman

2

3.9.97

Division Bench is not yet available.
Adjourned sine die. The case shall be taken up
when Division Bench is available.

CM


(V.N. Mehrotra)
Vice-Chairman

3/26.4.04

CCPA 35/97

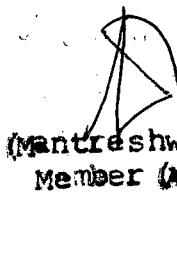
cm

O R D E R

None for the petitioner.

2. This CCPA pertains to the year 1997.

It is presumed that with the passage of time orders passed by this Court might have been complied with by the authorities concerned which is evident from the fact that ^{He is neither present in person} none has put appearance for the petitioner. Therefore, we are not inclined to proceed further in the present CCPA and the same is rejected at admission stage and disposed of accordingly with no order as to ^{the} costs.



(Mantreshwar Jha)
Member (A)

Shyama
Dogra
(Shyama Dogra)
Member (A)

26/4/04